

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1404/(MAH)/2017

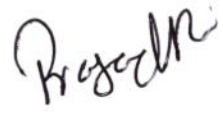
CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Krystal Integrated Services Pvt. Ltd.  
V/s.  
Saaga Infra Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
22	Pragati Sawankar	Adv for Petitioner	

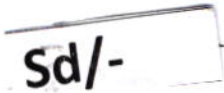
**ORDER**

**T.C.P. No. 1404/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. None from the side of the Respondent.
3. The Petitioner is required to place on record the Affidavit of service of the Notice of demand, service of Petition and intimation of the next date of hearing.
4. The Petitioner is also to propose the name of the IRP on the next date of Hearing. Adjourned to **12.12.2017**.

**16.11.2017**

aah

  
**M.K. Shrawat**  
**Member (Judicial)**